

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2378
TO BE ANSWERED ON 08/08/2025**

DECREASE IN ALLOCATION UNDER MGNREGA

2378 Shri Sandeep Kumar Pathak:

Will the Minister of Rural Development be pleased to state:

- (a) details of workers who got employment under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the last three years, State-wise and year-wise;
- (b) whether it is a fact that allocation of amount under MGNREGA has been decreasing continuously during the said period, if so, the reasons therefor, if not, the details thereof;
- (c) details of workers who faced delay of more than one month in getting their wages in last three years, year-wise and State-wise; and
- (d) details of central share in daily wages per worker in MGNREGA, State-wise along with the increase in last five years, year-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a): State and year-wise details of workers who availed of employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last five financial years are given at **Annexure-I**.

(b): Mahatma Gandhi NREGS is a demand-driven wage employment scheme. Funds release to States/UTs is a continuous process, and the Central Government is committed to making funds available to States/UTs for the implementation of the scheme as per the demand for work on the ground.

Regarding budget allocation for Mahatma Gandhi NREGS, it is stated that, for the financial year 2024-25, budget allocation of ₹86,000 crore was made for the scheme, which was the highest ever allocation for scheme at the Budget Estimate (BE) stage since inception. In the financial year 2025-26, the Government has retained this allocation at ₹86,000 crore, ensuring continued support for rural employment.

Here it is also stated that keeping in view demand driven nature of the Scheme, the Ministry of Rural Development closely monitors demand for employment at ground level and seeks additional funds from the Ministry of Finance, as and when required.

(c)& (d): Under Mahatma Gandhi NREGS during the last five years, more than 96% of Funds Transfer Orders (FTOs) have consistently been generated within 15 days of closure of muster roll. Under the scheme, 100% of wage payments are made by the Central Government directly to the accounts of beneficiaries through the Direct Benefit Transfer (DBT) protocol. As

sanctions for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States after following the due procedures, the fund release status keeps updating on a daily basis. At the beginning of each financial year, admissible pending liabilities of the previous year, if any, are duly reimbursed by the Government of India. Accordingly all pending wage liabilities of FY 2024-25 have already been released.

As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour(CPI-AL). The wage rate is made applicable from 1st April of each financial year.

Using the present methodology of wage rate calculation, the central government has notified the wage rate and it has increased by around 5% (average) over the last year and around 29% (average) in the previous 5 years. However, State Governments can provide wages over and above the wage rate notified by the Central Government from its own sources.

State/UT-wise notified wage rates for unskilled workers under Mahatma Gandhi NREGS during the last five financial years and the current financial year 2025-26 are given at **Annexure-II.**

Annexure-I

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 2378 dated 08.08.2025.

State and year-wise details of workers who availed of employment under Mahatma Gandhi NREGS during the last three financial years. (Figure in crores)

States/UTs	FY 2024-25	FY 2023-24	FY 2022-23
Andhra Pradesh	0.75	0.75	0.76
Arunachal Pradesh	0.03	0.03	0.03
Assam	0.26	0.33	0.34
Bihar	0.56	0.54	0.58
Chhattisgarh	0.45	0.44	0.47
Goa	0.00	0.00	0.00
Gujarat	0.13	0.15	0.16
Haryana	0.05	0.05	0.04
Himachal Pradesh	0.10	0.09	0.09
Jammu and Kashmir	0.11	0.10	0.10
Jharkhand	0.23	0.26	0.25
Karnataka	0.52	0.54	0.53
Kerala	0.15	0.17	0.18
Ladakh	0.00	0.00	0.00
Madhya Pradesh	0.58	0.64	0.76
Maharashtra	0.51	0.41	0.37
Manipur	0.06	0.05	0.04
Meghalaya	0.05	0.06	0.06
Mizoram	0.02	0.02	0.02
Nagaland	0.02	0.05	0.05
Odisha	0.34	0.50	0.52
Punjab	0.10	0.10	0.10
Rajasthan	0.77	0.87	0.88
Sikkim	0.01	0.01	0.01
Tamil Nadu	0.74	0.79	0.76
Telangana	0.42	0.41	0.45
Tripura	0.08	0.08	0.08
Uttar Pradesh	0.76	0.81	0.84
Uttarakhand	0.06	0.06	0.07
West Bengal	0.00	0.00	0.20
Andaman and Nicobar	0.00	0.00	0.00
Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00
Lakshadweep	0.00	0.00	0.00
Puducherry	0.01	0.01	0.00
Total	7.88	8.34	8.75

(As per NREGASoft)

Annexure-II

Annexure referred to in reply to parts (c)&(d) of Rajya Sabha Unstarred Question No. 2378 dated 08.08.2025.

S1 No	State/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	ANDHRA PRADESH	237	245	257	272	300	307
2	ARUNACHAL PRADESH	205	212	216	224	234	241
3	ASSAM	213	224	229	238	249	256
4	BIHAR	194	198	210	228	245	255
5	CHHATTISGARH	190	193	204	221	243	261
6	GOA	280	294	315	322	356	378
7	GUJARAT	224	229	239	256	280	288
8	HARYANA	309	315	331	357	374	400
9	Himachal Pradesh Non-Scheduled Areas	198	203	212	224	236	247
9(a)	Himachal Pradesh Scheduled Areas	248	254	266	280	295	309
10	JAMMU AND KASHMIR	204	214	227	244	259	272
11	LADAKH	204	214	227	244	259	272
12	JHARKHAND	194	198	210	228	245	255
13	Karnataka	275	289	309	316	349	370
14	Kerala	291	291	311	333	346	369
15	Madhya Pradesh	190	193	204	221	243	261
16	Maharashtra	238	248	256	273	297	312
17	Manipur	238	251	251	260	272	284
18	Meghalaya	203	226	230	238	254	272
19	Mizoram	225	233	233	249	266	281
20	Nagaland	205	212	216	224	234	241
21	Odisha	207	215	222	237	254	273
22	Punjab	263	269	282	303	322	346
23	Rajasthan	220	221	231	255	266	281
24	Sikkim	205	212	222	236	249	259
24 (a)	Sikkim (three Gram Panchayats named Gyanthang, Lachung and Lachen)	308	318	333	354	374	389
25	Tamil Nadu	256	273	281	294	319	336
26	Telangana	237	245	257	272	300	307
27	Tripura	205	212	212	226	242	256
28	Uttar Pradesh	201	204	213	230	237	252
29	Uttarakhand	201	204	213	230	237	252
30	West Bengal	204	213	223	237	250	260
31	ANDAMAN	267	279	292	311	329	342
31(a)	NICOBAR	282	294	308	328	347	361
32	DN HAVELI	258					
33	Daman & Diu	227	269	278	297	324	340
34	DN HAVELI	266	266	284	304	315	336
35	PUDUCHERRY	256	273	281	294	319	336
